

(V)

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2804/2003

M.A.No.2470/2003

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 21st day of December, 2004

1. Shri Dinesh Kumar Sachdeva(MES No.507001),
S/o Shri Satnam Rai Sachdeva,
R/o 125, Vaishali Vihar,
Saharanpur, U.P.
2. Shri Pardeep Kumar Jain (MES No.514320),
S/o late Shri K.L. Jain,
Residing at Flat No. 1, Plot No.34,
Indira Puri, Railway Colony,
West Marriepally, Secunderabad, A.P.

....Applicants

(By Advocate: Shri M. Chopra)

Versus

1. Union of India,
Through the Secretary,
Ministry of Defence,
Government of India,
South Block,
New Delhi-11
2. Engineer-in-Chief,
Co-or. & Personnel Directorate,
Army Headquarter (DHQ),
P/o Kashmir House,
New Delhi.
3. Chief Engineer,
Western Command,
Chandimandir,
Distt. Panchkula, Haryana
4. Chief Engineer,
Southern Command,
Pune-411 001
5. Union Public Service Commission,
(Through its Chairman),
11 Dholpur House,
Shahjahan Road,
New Delhi-110 001

....Respondents

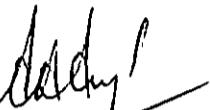
(By Advocate:Ms.Hemangini Jain,proxy Sh.D.S. Mahendru, for respondents 1-4)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that the impugned order has since been withdrawn and, therefore, the O.A. has become infructuous. Resultantly, he does not press the same.

2. Keeping in view the aforesaid, the O.A. is dismissed to have become infructuous.


(S.A. Singh)

Member(A)


(V.S. Aggarwal)

Chairman

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